# <u>COURT - I</u>

### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 5 OF 2017& IA NO. 7 OF 2017

### Dated: 24<sup>th</sup> May, 2017

### Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

#### In the matter of :

Star Wire (India) Vidyut Pvt. Ltd.			Appellant(s)	
Haryana Electricity Regulatory C	Vs. Commission	& Anr.	Respondent(s)	
Counsel for the Appellant(s)	:	Mr. Buddy A. Ra Mr. Raunak Jain	0	
Counsel for the Respondent(s)	:	Mr. Nishant Ahlawat for R-1		
		Mr. Anand K.Ga Ms. Neha Garg f		

#### <u>ORDER</u>

Learned counsel for respondent No.1 states that respondent No.1 does not wish to file any reply. Learned counsel for respondent No.2 states that he will be filing reply by tomorrow. He may file the same after serving copy on the other side.

Learned counsel for the appellant seeks three weeks time to file rejoinder. He may file the same on or before 15.06.2017 after serving copy on the other side.

List the matter on 25.07.2017.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson